

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**In CP No. 16/118/2017**

**PRESENT: SMT. INA MALHOTRA,  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017**

**NAME OF THE COMPANY:** M/s. Caparo Power Limited

**SECTION OF THE COMPANIES ACT:** 420

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**


Present: Mr. Ashutosh Gupta, Advocate

**ORDER**

Application has been filed by the petitioner seeking rectification/modification of order dated 21.08.2017 vide which their prayer for compounding had been allowed subject to the payment of the compounding fees. It is submitted that due to a typographical error in the name of the applicant company, they have not been able to take the required steps. It is pointed out that the name of the applicant Caparo Power Ltd. has been typed out as Caparo Power India Ltd. on page 1 of the said order and as Capro Power Ltd. on page 3. In view of the same, it is requested that due modification/correction being made.

Submission of the applicant merits consideration. The original order has been annexed along with the main file summoned. Since a timeframe had been given to deposit the compounding fees it would be in the interest of the justice that same is retyped and disposed off as of today with necessary corrections. Fresh order delivered today correcting the typographical error in the name of the applicant.

Application has been disposed off.

  
**(Ina Malhotra)**  
**Member (J)**